

ITEM NO.31

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.577/2024

NILAY RAI & ORS.

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA

Respondent(s)

(With IA No.204570/2024-EX-PARTE STAY)

Date : 25-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. A Velan, AOR
Ms. Navpreet Kaur, Adv.
Mr. Aditya Raj Singh, Adv.

For Respondent(s) Ms. Radhika Gautam, AOR
Ms. Radhika Gautam, Adv.
Ms. Anjul Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The interim order dated 20 September 2024 has been complied with and the petitioners and similarly placed candidates who are pursuing their final year of the LLB degree course have been permitted to be registered for the All-India Bar Association Examination 2024 scheduled to be held on 25 November 2024.
- 2 Ms Radhika Gautam, counsel appearing on behalf of the Bar Council of India states that the rules, in the meantime, have been prepared and are in the process of stakeholder consultation.
- 3 List the Petition on 25 November 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar